

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-513

CP No.-102/241-242/ND/2022
IA/158/2022

IN THE MATTER OF:

Shwan Coulter Consulting & Anr.

....Applicant

Vs.

DSPC Engineering Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 17.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Ms. Meghna Rao, Ms. Vaishali Shukla, Advs.

ORDER

No one is present on behalf of the Petitioner. It is noticed that on 15.03.2023, Mr. Arvind Jadoon, Advocate was present on behalf of the Petitioner and prayed for grant of leave to move appropriate application for withdrawal of the Vakalatnama as he is not getting instruction of the client to continue with the matter. However, no application has been filed till now. It is also noticed that on the previous occasions also there was no effective representation on behalf of the Petitioner. In view of this, this present petition CP No.-102/241-242/ND/2022 is **dismissed for want of prosecution**. Accordingly, IA/158/2022 has also become infructuous and is **dismissed as such**. The case folders and connected papers may be consigned to the record room.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)